WWW.LIVELAW.IN Court No. - 1

Case: - P.I.L. CIVIL No. - 22003 of 2020

Petitioner :- Radhika Singh And Another (In-Person)

Respondent: - State Of U.P. Thru Chief Secy. Lucknow And

Ors.

Counsel for Petitioner: - In Person

Counsel for Respondent :- C.S.C., Ashok Kumar Verma

Hon'ble Pankaj Mithal, J. Hon'ble Saurabh Lavania, J.

Heard Sri Prashant Chandra, learned Senior Advocate assisted by Ms. Radhika Singh, learned counsel for the petitioners, learned Standing Counsel and Sri Ashok Kumar Verma, learned counsel for the respondent No. 2.

The concern of the petitioners is regarding air pollution and for preventing smog. The petitioners therefore want complete ban on the firecrackers and that some other effective measures may also be adopted so that air quality is maintained.

It is informed that some other public interest petitions in this regard are also pending.

In view of the above, let this petition be clubbed with P.I.L. CIVIL No. 28170 of 2017 (Anagh Mishra v. Union of India).

Learned Standing Counsel as well as learned counsel for the U.P. Pollution Control Board are directed to file counter affidavit clearly indicating the measures or the schemes they propose to undertake for maintaining clean atmosphere and what measures are being taken on the issue of reducing air pollution.

The counter affidavit may be filed within six weeks. Two weeks' time thereafter is allowed to the petitioners to file rejoinder affidavit.

Let the petition be listed thereafter, as directed above.

Order Date :- 24.11.2020

Arun/-